

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH AT BANGALORE**

ORIGINAL APPLICATION NO.170/00860/2019

DATED THIS THE 01ST DAY OF OCTOBER, 2019

**HON'BLE DR K B SURESH....MEMBER (J)
HON'BLE SHRI C V SANKARMEMBER (A)**

Sri P K Kadaramandalagi,
S/o Sri Krishappa,
Aged about 62 years,
Retired as AGM, BSNL,
Hubli, Dharwad District.
R/o No.57, Doctor Hanuma Reddy Building,
Old Income Tax Office Raod,
Vidhyanagar, Hubli- 580 021.

...Applicant

(By Advocate Shri.Hiremath M V)

Vs.

1. The Department of TELECOM,
I Floor, Amenity Block,
Palace Road, Bengaluru – 560 001.
Represented by its Senior Accounts Officer.

2. The Chairman and Managing Director,
The Bharath Sanchar Nigam Ltd,
Corporate office, 4th floor,
Bharath Sanchar Bhavan,
H.C.Mattur lane, Janapath,
New Delhi- 110 001.

3. The Bharath Sanchar Nigam Ltd,
Karnataka Circle No.1,
Swami Vivekananda Raod,

Halasuru, Bangalore- 560 008.

By its Chief General Manager, Telecom

4. The Union of India

Department of Telecommunications

Sanchar Bhavan, Rafi Marg,

New Delhi 110 001

By its Secretary.

...Respondents

(By Advocate Shri Vishnu Bhat, Senior Panel Counsel for R-2 to R-4)

ORDER (ORAL)

HON'BLE DR K B SURESH, MEMBER (J)

Heard. Learned counsel for the respondents produces an order No.562017071220737 dated 17.09.2019 indicating whereby as the relief claimed for is granted which we quote.

*DEPARTMENT OF TELECOMMUNICATIONS
O/O THE CONTROLLER OF COMMUNICATIONS ACCOUNTS
KARNATAKA TELECOM CIRCLE, II FLOOR, AMENITY BLOCK
PALACE ROAD, BANGALORE-560 001*

To

The Manager,

State Bank of India, Hubli Main, Hubli, Karnataka-580020.

(Thro the Manager, SBI CPPC, 2nd Flr, B-Block, BKG Complex, No.1 Avenue Road, Bangalore)

No.562017071220737 dated BG. the 17/09/2019

Sub: Revision of Pension & Family Pension as per 2nd Wage REVSN/VI CPC in r/o Sri Panurang Kristappa Kadaramandalgi Retd AGM

DOR: 31/07/2017, and holder of. PPO No.562017071220737

Sir,

Approval of Controller of Communication Accounts, Department of Telecommunication, Karnataka Circle, Bangalore is hereby conveyed for payment of arrears of Pension due to Court Case.

Date of Birth of the Pensioner : 13/07/1957

Date of Retirement : 31/07/2017

Pay Scale : 32900-58000
LPD : Rs,58,000/-

Consequent upon fixation of pay as per 2nd wage revision in r/o BSNL executives communicated vide DOT letter No.61-01/2009-SV dated 27.02.2009, and VI CPC recommendation vide DOT Ir.no40-31/2008-Pen(T) dt.12-08-2009 the pension benefits of the above retired have been received w.e.f 01/08/2017 as indicated below:

Sl. No.	Nature of Pension	Existing Pension (Already authorized)	Revised Pension w.e.f. 01/08/2017
1.	<i>Original Pension</i> <i>Rs.29000/-</i>	<i>Rs.28700/-</i> <i>(Twenty Nine thousand only)</i>	
2.	<i>Commuted Pension</i>	<i>Rs.11480/-</i> <i>(Eleven Thousand Six hundred only)</i>	<i>Rs.11600/-</i>
3.	<i>Reduced Pension</i>	<i>Rs.17220/-</i> <i>(Seventeen Thousand Four Hundred only)</i>	<i>Rs.17400/-</i>

2. The date from which commuted portion shall stand restored (subject to pensioner being alive on that date) is as follows:

SI No.	Pension Commuted Amount	Commuted Value	Date of Payment	Date of restoration
1.	11480/-	1128806/-	10/11/2017	10/11/2032
2.	120/-	11799/-	17/09/2019	17/09/2034
3.				

3. Arrears due to the pensioner on the basis of the revised entitlement for the period from 01/08/2017 onwards may be paid after deducting payment already made.

Now the residual pension after deducting commuted pension is as under:

*From 01/08/2017 to 09/11/2017 @ Rs.29000/- pm.
From 10/11/2017 to 16/09/2019 @ Rs.17520/- pm.
17/09/2017 onwards @ Rs.17400/-*

4. *Industrial Dearness Relief: Payable at the rates applicable for pensions settled as per 2nd wage revision as modified from time to time. The rates are as follows:*

01/04/2007	0.8	01/10/2008	12.9	01.07.2011	47.20	01.04.2014	88.4
01/07/2007	1.3	01/01/2009	16.6	01.10.2011	52.00	01.07.2014	91.3
01/10/2007	4.2	01/04/2009	16.9	01.01.2012	56.70	01.10.2014	98.1
01/01/2008	5.8	01/07/2009	18.5	01.04.2012	56.70	01.01.2015	100.3
01.04.2008	6.3	01/10/2009	25.3	01.07.2012	61.50	01.04.2015	100.5
01/07/2008	9.2	01/01/2010	30.9	01.10.2012	67.30	01.07.2015	102.6
		01.04.2010	34.8	01.01.2013	71.50	01.10.2015	107.9
		01.07.2010	35.1	01.04.2013	74.90	01.01.2016	112.4
		01.10.2010	39.8	01.07.2013	78.90	01.04.2016	112.4
		01.01.2011	43.0	01.10.2013	85.50	01.07.2016	114.8
		01.04.2011	47.2	01.01.2014	90.50	01.10.2016	120.3
						01.01.2017	119.5
						01.04.2017	117.1
						01.07.2017	119
						01.10.2017	124.3

5. Family Pension already authorized in the PPO No. cited above will stand modified as indicated below:

In the event of death of the pensioner, the family pension at enhanced rate of Rs.29000/- Rupees (Twenty Nine Thousand Only) for a period of 7 years from the date following the date of death or up to 12/07/2024 whichever is earlier and thereafter normal family pension at the rate of Rs.17400/- (SEVENTEEN THOUSAND FOUR HUNDRED ONLY) along with dearness relief as admissible from time to time may be paid to Smt.Leela, wife of Sri.Pandurang Kristappa Kadaramandalgi whose date of birth is 02/07/1963, till the date of his/her remarriage or death whichever is earlier (on receipt of death certificate and form of application from widow/widower).

6. Head of Account MH-2071. 01.101.01.02 IDA BSNL Supn & Retirement Allowance.

7. Suitable note regarding revision of pension may be made on both the halves of the Pension Payment Orders.

Sr.Accounts Officer
O/o CCA, Karnataka Circle
Bangalore-1

Therefore, both the counsel submits that relief sought for by the applicant is granted and the OA has become infructuous. Therefore, being infructuous, OA is dismissed. No order as to costs.

(C V SANKAR)
MEMBER (A)

/rsh/

(DR K B SURESH)
MEMBER (J)

Annexures referred to by the Applicant in OA No.170/00860/2019

Annexure A1	Copy of the Last Pay Drawn Certificate
Annexure A2	Copy of the Letter dated 17.2.2017
Annexure A3	Copy of the Order dated 21.12.2017
Annexure A4	Copy of the Circular dated 26.7.2018
Annexure A5	Copy of the Representation dated 26.05.2018
	Typed Copy of the Annexure A5
Annexure A6	Copy of the Legal Notice dated 16.4.2019